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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL; HYDERABAD BENCH

AT HYDERABAD

O.A.No.463/99

Date of Order :8.3.2000

BETWEEN :

1. R.Purushotham Rao

2. K.Kishore

3. P.Murthaiah ..Applicant.

AND

1. The Chief Executive,
N.F.C., ECIL Post, Hyderabad.

2. The Additional Secretary,
Dept. of Atomic Energy,
C.S.M Marg, Mumbai. ..Respondents.

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Counsel for the Applicants ..Mr.V.Venkateswara Rao

Counsel for the Respondents ..Mr.B.N.Sharma

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER(ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR:MEMBER(JUDL.)

— — —
O R D E R

)(As per Hon'ble Shri R.Rangarajan, Member(Admn.))(

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Mr.V.Venkateswara Rao, learned counsel for the applicant and Mr.M.C.Jacob for Mr.B.N.Sharma, learned standing counsel for the respondents.

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2. There are three applicants in this OA. They are working as Bearer and Assistant Manager in the NFC Canteen, Hyderabad.

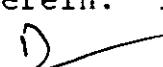
3. They have filed this OA praying for a direction to the respondents herein to consider and extend the merit promotion scheme applicable to Tradesman category of NFC employees and grant them higher scale.

4. A reply has been filed in this OA. In para-3.5 of the reply it is stated that a scheme for promotional avenues to the canteen employees as advised by DPT was adopted and a copy of the same was forwarded to the President, NFC WorkersUnion under letter No.NFC/AO (Vig.)/OA-359-98/99 dated 24.5.99 informing him that the department of Atomic Energy has conveyed approval to implement the Model Recruitment/Promotion Rules as contained in the DPT's O.M.No.3/2/94-Dir(C) dated 1.11.95 to all the employees working in the non-statutory and statutory canteens located in its constituent units of the Department with immediate effect.

5. We asked the learned counsel for the respondents as to when the scheme will fructify. The learned counsel for the respondents submits that within 2 months it will be implemented.

6. The question of granting them merit promotion as per the scheme applicable to tradesman category cannot be extended to the applicants herein. They are





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not technical staff. Further promotional avenues to be decided by the policy matter. A court or a Tribunal cannot interfere in a policy matter. Now that the respondents themselves formulated a scheme the only direction that can be given to the respondents to implement the scheme within the stipulated period.

7. In view of the above, the OA is disposed of directing the respondents to implement the promotional scheme dated 24.5.99 within a period of 3 months from the date of receipt of a copy of this order.

8. No costs.


(B.S.JAI PARAMESHWAR)
Member (Judl.)


(R.RANGARAJAN)
Member (Admn.)

Dated : 8th March, 2000

(Dictated in Open Court)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH,
HYDERABAD.

~~1ST AND 2ND COURT~~

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

COPY TO

1. HONJ THE HON'BLE MR. JUSTICE D.H. NASIR
VICE-CHAIRMAN
2. HRRN (ADMN) MEMBER, THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMN)
3. HBSJP. M. (JUDL)
4. D.R. (ADMN) THE HON'BLE MR. B.S. JAI PARAMESHWAR
MEMBER (JUDL)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

DATE OF ORDER 8/3/2001

MA/RA/DE. NO

IN

D.A. NO. 463/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

केंद्रीय प्रशासनिक विविध
Central Administrative Tribunal
DESPATCH

21 MAR 2001

HYDERABAD BENCH